

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 328 OF 2019 &**  
**IA NOS. 1608, 1609 & 1607 OF 2019**

**Dated : 23<sup>rd</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Rajshree Sugars and Chemicals Ltd.</b>	<b>Versus</b>	<b>...Appellant(s)</b>
<b>Tamil Nadu Electricity Regulatory Commission &amp; Anr.</b>		<b>...Respondent (s)</b>

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mr. Ramanathan  
Mr. Utkarsh Singh  
Mr. Damodar  
Mr. Amal Nair, Mr. Sholanki

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

**ORDER**

***Admit.*** Issue notice to the Respondents returnable on 11.11.2019.

**IA NO. 1609 OF 2019**

Heard learned Appellant's counsel on the application for directions. We have gone through the following orders:

1. Order dated 24.04.2019 passed by the Hon'ble High Court of Madras in 'Loyal Textiles Mills Ltd. v. The Tamil Nadu Generation & Distribution Corporation Ltd.', WP (MD) No. 9904/2019.
2. Order dated 25.04.2019 passed by the Hon'ble High Court of Madras in 'Chennai Petroleum Corporation Ltd. v. The Tamil Nadu Generation & Distribution Corporation Ltd.', WP (MD) No. 12411 & 12708/2019.

3. Order dated 29.05.2019 passed by this Hon'ble Tribunal in 'Sree Rengaraj Ispat Industries (P) Ltd. v. The Tamil Nadu Electricity Regulatory Commission', Appeal No. 173/2019."

Since they had not opted for parallel operations of the captive generating plants with the grid without availing open access, they are not liable to pay Parallel Operation Charges ("POC"). According to Respondents there was second tariff Order in August, 2017 wherein they modified earlier Tariff Order and second Tariff Order is not challenged by the Appellant. In terms of Madras High Court order referred above the POC was from May, 2014 to January, 2019 and Madras High Court has stayed all proceedings consequent to order of stay granted referred to above. In that view of the matter, we direct the Respondent Discom not to precipitate the matter in terms of demand notice now under challenge till next date of hearing.

Objections by the Respondents shall be filed within three weeks' time i.e. on or before 15.10.2019 with advance copy to the other side.

List the matter on **11.11.2019**.

**(S.D. Dubey)**  
**Technical Member**

pr/mkj/ts

**(Justice Manjula Chellur)**  
**Chairperson**